

ITEM NO.6 Court 3 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s) (Criminal) No(s). 357/2021

NEELAM KANOJIA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.105804/2021-EXEMPTION FROM FILING O.T. and  
IA No.105803/2021-APPROPRIATE ORDERS/DIRECTIONS )

Date : 01-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Pai Amit, AOR  
Ms. Vara Gaur, Adv.  
Mr. Tarang Agarwal, Adv.

For Respondent(s) Mr. Anuvrat Sharma, AOR  
Ms. Alka Sinha, Adv.  
  
Mr. R.S. Suri, ASG  
Ms. Vimla Sinha, Adv.  
Ms. Swarupma Chaturvedi, Adv.  
Ms. Priyanka Das, Adv.  
Mr. B.V. Balram Das, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We direct the police officers of the Gorakhpur Police Station to forthwith share the entire investigation record to the In-charge of the Malviya Nagar Police Station, New Delhi, by tomorrow, i.e. 02.09.2021.

We also direct the Commissioner of Police, Delhi to ensure that prompt further investigation, as may be

necessary, is directed in tracing out the missing girl and report compliance at the earliest.

List this matter 03.09.2021.

We make it clear that this direction is not absolving the police officers of the State of Uttar Pradesh from continuing with the investigation of the registered complaint in coordination with the Delhi Police and extend full cooperation, as and when required.

Copy of this order be forwarded forthwith to the Commissioner of Police, Delhi and also Superintendent of Police, District-Gorakhpur, Uttar Pradesh through email for information and necessary action.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)